

CPIO

Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/10596/18, dated 21/05/2018

Dear Sir,

As desired in your Letter F.No. 13-28/CESTAT/CPIO-ND/VPP/2018, dated 14-6-2018, please find **enclosed** herewith following postal Orders for Rs. 55/-

- 1. Postal Order No. 93G 296224 for Rs. 50/-.
- 2. Postal Order No. 70C 849020 for Rs. 5/-.

The excess amount of Rs. 3/- is waived in your favour.

Thanking you,

Yours faithfully,

[Jain]

Encl: As above

JY

18/06/2018

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback on Goods & Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

512-B, Bhishm Pitamah Marg, Wazir Nagar, Customs, Excise & Sancica NEW DELHI - 110 003. Appellate Tilbu PHONE: 24693001-3004 **MOBILE : 9810077977** Rax No. 011-24635243 West Block No. 2, P.K New Delhi-1100 06 TI/P-195/10606/18/R2227/3 16-06-2018

Shri V.P.Pandey CPIO & Asst. Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/10606/18, dated 26/05/18

Dear Sir,

As desired in your F.No.13-34/CESTAT/CPIO-ND/VPP/2018dated 05-06-2018, please find **enclosed** herewith following postal Orders for Rs.70/-

- 1. Postal Order No 93G 295927 for Rs.50/-.
- 2. Postal Order No 18G 287293 for Rs. 20/-.

Thanking you,

Yours faithfully, [R.K. Jain]

Encl: As above $_{Pl}$

04/2018 JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

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Shri V.P.Pandey CPIO & Asst. Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/10606/18, dated 26/05/18

Dear Sir,

As desired in your F.No.13-34/CESTAT/CPIO-ND/VPP/2018 dated 11-06-2018, please find **enclosed** herewith following postal Orders No 44F 014050 for Rs.10/-

The excess amount of Rs.4/-is waived in your favour.

Thanking you,

Yours faithfully, [R.K. Jain]

Encl: As above

F. No. 13-28/CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-28/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10596 dated 22.05.2018, under RTI Act, 2005 the information received from **DR (Admin)** containing $\frac{19}{20+0.6}$ pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. $\frac{19}{20+6} \ge 2=3\frac{8}{20}$ (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CPIO CESTAT, New Delhi Date: 14.06.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003





F. No. 33/RTI/Misc./CESTAT-ND/Admn.2018- Vol III Customs Excise & Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi – 66



Dated : 14/06/2018 CPIO ID No.13-28/2018

Administration Section

Sub : Information sought under Right to Information Act, 2005

Sir,

With reference to endorsed copy of your letter dt.04-06-2018 in CPIO ID No.13-28/2018 and reply of PA to Registrar, the letter mentioned at Para A is not a DO letter, it is a forwarding letter of grievance filled by Shri BSV Murthy, copy of the same is enclosed herewith for reference. – 05 pages. All the other information has been provided by letter dated 11-6-2018.

Yours faithfully,

Deputy Registrar (Admn.)

To CPIØ/A.R., CESTAT, N. Delhi. F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II Customs Excise & Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi – 66

Dated : 11.06.2018 I.D. No. 13-28/2018

Sir,

Sub : Information sought under Right to Information Act, 2005

With reference to the RTI application filed by Sh.R.K. Jain in CPIO I.D.No. 13-28/2018, the information sought is as under; (COPY of Digson NO 4458 given

by Admin by left Lo 14-06-18 A. Does not pertain to Admn. section.

- B. No communication from the Ministry is available in File No. Co
- 27(39)/Trans. Policy/CESTAT/Admn.08 in relation to transfer order dated 9.5.18.
- C. Office copy of the order and copy of relevant page of despatch register are enclosed.
- D. Copies of relieving report/joining report available on records is enclosed. No Member has been transferred from Delhi by order dated 09.05.2018. However, Sh. Anil Choudhary , M(J) was on leave and present at Delhi on leave on 11.05.2018, the date of his relinquishment of charge. Smt Archana Wadhwa, M(J) was also present at Delhi on leave on 11.05.2018 and requested by letter dated 11.5.18 to allow for deemed relinquishment of charge from CESTAT, Chennai.
 - E. Copy of representation is enclosed.
 - F. Copy of Finance ministry's order dated 10.05.2018 is enclosed as desired.

Pages -10

Encl: As above

Yours faithfull,

Registr

(Bineesh Kumar K.S.) Deputy Registrar (Admn.)

То CPIØ/A.R. , C.E.S.T.A.T., N.Delhi.

Mr/ A



F. No. 13-28/CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-28/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10596 dated 22.05.2018, under RTI Act, 2005 the information received from **PA to the Registrar** containing 06 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 06 x 2=12 (a) 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation. CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTLACT within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

100

CESTAT, New Delhi Date: 04.06.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

Copy to:

DR (Admin) for information (Copy of reply of PA to the registrar is

enclosed) when request to direct fore Concerned staff for providing infor at the confirst pl. NEW DELHI-110066 DC 7 JUN 2018 SIGN. (DISPATCH SECTION)



Customs Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram, New Delhi – 66

> Dated : 31.05.2018 CPIO I.D. No. 13-28/2018

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/P-195/10596/18 dated 21.5.2018 filed by Shri R.K. Jain in CPIO I.D. No. 13-28/2018 and with reference to CPIO letter dtd 29.5.2018, I am directed to inform you that the relevant information pertaining to Registrar office is as under:

(A) Letter received from Commissioner (Coord), Ministry of Finance, Deptt. of Revenue has been forwarded to Deputy Registrar (Admn.) vide diary no. 4438 of 2017 dtd 14.11.2017.

(B-C) The relevant information may be sought from Deputy Registrar (Admn.)

(D) Copies of relieving and joining report of Members may be obtained from Deputy Registrar (Admn.). The copies of the tour given to the Member, specified therein, after their transfer containing 06 pages is enclosed herewith (Tour order no. 32, 33,34,36, 38, 40 of 2018)

- (E) The relevant information may be sought from Deputy Registrar (Admn.)
- (F) The letter dated 10.5.2018 from the Ministry of Finance has been sent to Deputy Registrar (Admn.) vide diary no. 1744 dtd. 16.5.2018. Copy of the same may be obtained from DR (Admn.).

P.A. to Registrar

То

CPIO, CESTAT, New Delhi



F. No. 13-28/CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-28/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Plcase refer to your RTI application No. 10596 dated 22.05.2018, under RTI Act, 2005 the information received from **SPS to the Hon'ble President** containing 03 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 6 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

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CPIO CESTAT, New Delhi Date: 29.05.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

Copy to:

PA to the Registrar for information (Copy of reply of SPS (JKG) to the Hon'ble President)

AC

	CUSTONS, EXCISE & SERVICE TAX APPELLATE TRIBUNA NEW DELHI-110065
	C 1 JUN 2373
	SIGN. (DISPATCH SECTION

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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL <u>NEW DELHI</u>

28.05.2018

SUB : RTI REPLY TO CPIO ID NO. 13-28/2018

This is with reference to your communication F.No. 13-28/CESTAT/CPIO-ND/VPP/2018 dated 22.05.2018 for furnishing information under RTI Act, 2005.

Before providing the desired information, it would be advantageous to appreciate again the exact intent of the Legislature laid down under Section 5(4) and 5(5) of the Act which reads as under :

"5(4) The Central Public Information Officer or State Public Information Officer, as the case may be, may seek the assistance of any other officer as he or she considers it necessary for the proper discharge of his or her duties."

<u>AND</u>

"5(5) Any officer, whose assistance has been sought under sub-section (4), shall render all assistance to the Central Public Information Officer or State Public Information Officer, as the case may be, seeking his or her assistance and for the purposes of any contravention of the provisions of this Act, such other officer shall be treated as a Central Public Information Officer or State Public Information Officer, as the case may be, seeking his or her assistance and public Information Officer or State Public Information Officer or State Public Information Officer, as the case may be."

Section 5(4) provides that CPIO may seek assistance of any other officer for proper discharge of his/her duties and Section 5(5) binds the concerned Officer to assist the CPIO for providing the information to the Applicant. Therefore, the given below desired information is being supplied under Section 5(4) of the Act :

(A)	During the period 01.06.2016 till date, dak received in the O/o Hon'ble President including DO letters, if any, from the Ministry of Finance/Department of Revenue are marked to Registrar. Hence, unable to provide the copies thereof. Rest of the information sought does not relate to the Secretariat of Hon'ble President.
(B)	Dak received in the O/o Hon'ble President including Ministry of Finance/Department of Revenue, if any, are marked to Registrar. Hence, unable to provide the copies thereof. Rest of the information sought does not relate to the Secretariat of Hon'ble President.
(C)	Does not pertain to the O/o Hon'ble President.
(D)	Does not pertain to the O/o Hon'ble President.

(E)	Dak received in the O/o Hon'ble President are marked to Registrar. Hence, unable to provide the copies thereof. Rest of the information sought does not relate to the Secretariat of Hon'ble President.	
(F)	Copy of Transfer Order of the Ministry of Finance dated 10.05.2018 was received on 14.05.2018 by post is enclosed herewith.	

- 2 -

Reference Note 3 : Kindly specify the provision under which the information can be directly sent to the Applicant in the presence of appointed CPIO by the competent authority.

SPS TO HON'BLE PRESIDENT

<u>CPIO</u>



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F No. A. 27/49/2006-Ad.1C (CESTAT)
Government of India
Ministry of Finance
Department of Revenue
Department of net of the
• • •

New Delhi, the May, 2018

Office Order

Transfer Policy of Members of The Customs, Excise and Service Tax Appellate Subject: -Tribunal (CESTAT) – Reg.

In supersession of the Transfer Policy issued vide Department of Revenue office order of even no. dated 27.07.2006, the following guidelines on the transfer policy of Member (CESTAT) are laid down with the approval of the Appointments Committee of the Cabinet (ACC):

The initial posting or transfer of the Members shall be done by the Central Government in consultation with the President, CESTAT, having regard ordinarily to the following: -

- A. A Member, save and except for sufficient and cogent reasons shall not be posted at a place where he had held a judicial office or any office of the Union/State or had been practicing as an Advocate, as the case may be.
- B. A Member may not be posted at a place where any of his parents, spouse or other close relation is practicing as an Advocate in related matters.
- C. Save and except for sufficient and cogent reasons the Member shall not be posted at a place for a period exceeding three years. Ordinarily, a Member may not be posted at a place where he was earlier posted unless a period of two years has elapsed.

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(Arvind Saran) Deputy Secretary to the Govt. of India

Copy to:-PPS to President, CESTAT, New Dolhi. 1.)

All the Members of CESTAT. 2.)

Sh. A Mohan Kumar, Registrar, CESTAT 3.)

(Arvind Saran) Deputy Secretary to the Govt. of India

F. No. 13-28/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-28/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10596 dated 22.05.2018.2018) received in this office on 22.05.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTL Act 2005 the RTI application CPIO ID No. 13-28/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 06.06.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section or you, if possible, please reply from where it may be retrieved, without delay within 05 days.

2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

3. To provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

C PIG CESTAT New Delhi Date: 22.05.2018

For Compliance to:

1. SPS to the Hon'ble President 2. PA to the Registrar 3. DR (Admin)

Copy to: (For Information)

Sh. R.K. Jain 1512-B. Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

CUSTONS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI-110066 2018 SIGN. (DISPATCH SE



To	$\mathcal{V}(\mathbf{z})$	2 2 MAY 22
1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	 (A) Please provide copies of the DO's letters which have been received from the Ministry of Finance/Department of Revenue and addressed to the President, CESTAT or Registrar, CESTAT, from 1-6-2016 till the date of providing the information and also provide date wise details of the action taken thereon. (B) Please provide copy of the communication received from the Ministry of Finance, Department of Revenue, in relation to the Transfer Order dated 9-5-2018 from File No. 27(39)/Trans.Policy/CESTAT/Admn.08, and also the copy of the response given and present status of the matter. (C) Please provide the details as to the mode of despatch of the Transfer order F. No. 27(39)/Trans.Policy/CESTAT/Admn.08, dated 9-5-2018 and also the copies of the records, evidencing despatch of the said order to all concerned including to regional Benches of CESTAT. (D) Please provide copy of the relieving report and joining report of Mrs. Archana Wadhwa, Shri
		D.M. Mishra, Shri Anil Choudhary, Shri Ramesh Nair, Shri Raju and Shri P. Dinesha, in pursuance to the aforesaid transfer order dated 9-5-2018 and the station at which the six officers were physically present on the date of

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	-2- relieving report and details of the tours given to these after their going.		
	(E) Please provide copies of representation/ communications received from Member in relation to transfer order dated 9-5-2018 and also the copies of decision taken and response given.		
	 (F) Please provide copy of the Finance Ministry order dated 10-5-2018 regarding Transfer Policy and details of the date and mode of its receipt. 		
	Note:-Please provide pointwise information/ response for each of above points.		
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.		
7.	A Postal Order No. 44F 063084 for Rs. 10 towards payment of fee is enclosed herewith.		
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30		

Signature of Applicant Telephone No. : 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place : New Delhi Encl. : as above

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